

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 8134 of 2021**

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Rajan Soy ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. J. N. Upadhyay, Advocate  
For the State : Mr. Suraj Verma, Spl.P.P.  
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02/06.09.2021 Defects as pointed out by the office are ignored.

Heard Mr. J. N. Upadhyay, learned counsel for the petitioner and Mr. Suraj Verma, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Adityapur P.S. Case No. 84 of 2021, corresponding to G. R. Case No. 438 of 2021.

On the disclosure of the petitioner, the house of Kola Khan @ Sabuddin was searched and some explosive substances were recovered. It appears that one can bomb was recovered which was subsequently defused.

The petitioner is in custody since 11.03.2021.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Seraikella, in connection with Adityapur P.S. Case No. 84 of 2021, corresponding to G. R. Case No. 438 of 2021.

**(Rongon Mukhopadhyay, J.)**